BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 232/2020

IN THE MATTER OF:

Sandeep Singh .....Applicant

Versus

Haryana State Pollution Control Board & Ors. .....Respondent

REPORT ON BEHALF OF HARYANA STATE POLLUTION CONTROL BOARD (HSPCB) IN COMPLIANCE OF ORDER DATED 02.11.2020.

MOST RESPECTFULLY SHOWETH:-

1. That this Hon'ble Tribunal has taken cognizance of an application against M/s Archit Nuwood Industries Pvt. Ltd. Village Chanderkalan, Tohana, District Fatehabad. This Hon'ble Tribunal vide order dated 02.11.2020 has sought report from HSPCB and the PCCF (HoFF), Haryana.

2. That the applicant has raised the following grievances against the unit:

   (i) Operation of unit without CTE and CTO,

   (ii) Illegal extraction of ground water,

   (iii) Release of Toxic chemicals and use & manufacturing of formaldehyde which affects air quality.

3. It is submitted that unit is engaged in manufacturing of MDF Board by using raw material as wood chips and covered under industry type "Modular wooden furniture

from particle board, MDF swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)" and falls under the Orange category as per policy of the Board.

4. The Unit has already obtained the Consent to Establish (CTE) from the Board vide this office letter No. 5321984 dated 21.06.2018 (**Annexure-I)**. Later on unit submitted its online application for grant of Consent to Operate (CTO) vide application No. 7106560 dated 28.12.2019. Unit was granted Consent to Operate (CTO) vide this office letter No. 7106560 dated 20.01.2020 (**Annexure-II**) after verification of installation of air pollution control measures i.e. APCM for control of air emission.

5. At the time of CTE, unit had submitted that it will generate trade effluent but later on submitted that it has no source of generation of trade effluent as per their manufacturing process and submitted an undertaking in the online note history (**Annexure-III & Annexure-IV)** of the application.

6. As a routine inspection after grant of first CTO, Unit in question was visited on 04.03.2020 for collection of air emission sample from the stack of the thermopack of the unit and as per the Analysis Report vide No. 716 dated

06.03.2020 (**Annexure-V**) the SPM Level was found within the prescribed limits.

7. Now, in compliance of the order dated 02.11.2020 of this Hon'ble Court, the unit was again inspected on 01.02.2021. Sample of Air Emission from the stack of the thermopack was collected and as per the Analysis Report No. 781 dated 04.02.2021 (**Annexure-VI)** released by Laboratory of the Board, the SPM Level from the stack of the thermopack was found within prescribed limits.

8. On further investigation of the complaint, it was found that unit is not extracting any ground water as there is no use of water as per manufacturing process of the unit. No borewell found in the premises of the unit. The unit is not manufacturing any formaldehyde rather unit is using formaldehyde in process for bonding of fibres.

9. It is also submitted that another land near the unit is also in the name of unit and this land was purchased having pre-existing submersible pump. However, that submersible pump was not found in use. Photo of the submersible pump is annexed as **Annexure-VII**.

Conclusion:

10. In view of the above said facts, the unit is having valid CTE & CTO. The samples of air emission from the stack of the thermopack of the unit before and after complaint were found within prescribed limits. Unit is not generating any trade effluent. No water is required in the process of

manufacturing. There is use of formaldehyde in the unit but that is only for bonding of fibres and no process emission of formaldehyde found in the unit.

The report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.

Shakti Singh
Digitally signed by Shakti Singh
Date: 2021.04.01 14:35:14 +05'30'

REGIONAL OFFICER, HSPCB,
HISAR REGION.

PLACE: HISAR
DATED: 01.04.2021

HARYANA STATE POLLUTION CONTROL BOARD
Bays B-7-8, Near Vishwas Sr. Sec. School, UE-II, Hisar
Ph. 01662-250891(O)
Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com
Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 313125718FATCTE5321984 **Dated:21/06/2018**

To.

M/s : ARCHIT NUWOOD INDUSTRIES PRIVATE LIMITED
Village Chandarkalan, Tehsil Tohana District Fathebad
FATEHABAD
125120

Sub. : Grant of consent to Establish to M/s ARCHIT NUWOOD INDUSTRIES PRIVATE LIMITED

Please refer to your application no. 5321984 received on dated 2018-05-21 in regional office Hissar.

With reference to your above application for consent to establish,M/s ARCHIT NUWOOD INDUSTRIES PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	21/06/2018 - 20/06/2023
Industry Type	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)
Category	ORANGE
Investment(In Lakh)	2295.6001
Total Land Area (Sq. meter)	74006.0
Total Builtup Area (Sq. meter)	18000.0
Quantity of effluent	
1. Trade	25.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	
2. Trade	irrigation,reuse,
Permissible Domestic Effluent Parameters	
1. BOD	0 mg/l
2. COD	0 mg/l
3. TSS	100 mg/l

Permissible Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Number of stacks	1
Height of stack	
1. Chimney	30 mtr
Permissible Emission parameters	
1. SPM	150 mg/m3
Capacity of boiler	
1. 0	0 Ton/hr
Type of Furnace	
1. TFH	
Type of Fuel	
1. Agrowaste	0.1 Ton/day

Regional Officer, Hissar

Haryana State Pollution Control Board.

HARYANA STATE

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 26 KL/Day i.e 25KL/Day for Trade Effluent, 0 KL/Day for Cooling, 1 KL/Day for Domestic and the same should not exceed .

2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.

3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable

4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.

5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production

6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.

7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience

8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.

9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.

10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.

12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.

13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.

14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.

15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.

16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.

HARYANA STATE

17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.

18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.

19. That the unit will take all other clearances from concerned agencies, whenever required.

20. That the unit will not change its process without the prior permission of the Board.

21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.

22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.

23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.

24. That unit will obtain EIA from MoEF, if required at any stage.

25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

1. The unit will take consent to operate before the occupation of the project. 2. The unit will install the project only on the land for which Town and Country Planning Department / M.C. has given license if any. 3. The unit will comply all the terms and conditions of the Environmental Clearance granted by the SEIAA, Haryana if any. 4. Unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used. 5. The unit will achieve Zero effluent Discharge as proposed by unit if any. 6. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 7. The unit will install the adequate Effluent/sewage treatment plant and air pollution control measures to meet the standards prescribed under EP Rules 1986 if required. 8. Unit will apply for consent to establish (ext) / CTO 90 days before expiry of this consent.

Bhupender Singh

Digitally signed by Bhupender Singh
Date: 2018.06.21 20:20:17 +05'30'

Regional Officer, Hissar

Haryana State Pollution Control Board.

HARYANA STATE

HARYANA STATE POLLUTION CONTROL BOARD
Bays B-7-8, Near Vishwas Sr.Sec. School, E-II, Hisar Ph. 01662-250891(O) Email:- hspcbrohr@gmail.com
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 313125720FATCTO7106560 **Dated:20/01/2020**

To.

M/s :ARCHIT NUWOOD INDUSTRIES PRIVATE LIMITED
Village Chandarkalan, Tehsil Tohana District Fathebad

Subject: Grant of consent to operate to M/s ARCHIT NUWOOD INDUSTRIES PRIVATE LIMITED.

Please refer to your application no. 7106560 received on dated 2019-12-28 in regional office Hissar.With reference to your above application for consent to operate,M/s ARCHIT NUWOOD INDUSTRIES PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	20/01/2020 - 31/03/2029
Industry Type	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)
Category	ORANGE
Investment(In Lakh)	2143.07007
Total Land Area(Sq. meter)	74006.0
Total Builtup Area(Sq. meter)	18000.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	3.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	mg/l
Number of stacks	1
Height of stack	
1. Stack attached to boiler	30 metre

Emission parameters	
1. SPM	150 mg/m3
Product Details	
1. MDF Board	240 Metric Tonnes/day
Capacity of boiler	
1. Stack of thermo fluidic plant	Ton/hr
Type of Furnace	
1. na	
Type of Fuel	
1. Wood	20 Ton/day
Raw Material Details	
Waste Wood	560 Metric Tonnes/Day
Hardner	0.250 Metric Tonnes/Day
Wax	2.5 Metric Tonnes/Day
Resin / glue	57.5 Metric Tonnes/Day

Regional Officer, Hissar
Haryana State Pollution Control Board.

HARYANA STATE

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines values, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. The unit will regularly run and maintain Pollution control devices i.e APCM in well working condition to bring emissions within limits prescribed by board and will maintain proper record/ logbook of running of APCM.
2. The unit will submit the A/R of air emmissions within 90 days of grant of CTO.
3. The unit will not discharge any Trade Effluent without prior permission of the Board.
4. The unit will apply the renewal of consent to operate before 90 days from the expiry of regular consent to operate.
5. The unit will not change its process without prior permission of the Board.
6. The unit will abide with the directions/guidelines HSPCB/CPCB/ any court decision/ direction of any competent authority.
7. The unit will obtain prior permission from CGWA for extraction of Ground Water if any.
8.1. CTO from pollution angle shall not provide immunity from any other Act/Rule applicable on the unit.
9.) Unit will not use the illegal fuel such as waste rubber, plastic etc.
10. The unit will obtain Authorization under HoWTM rules for generation / handling of HW.
8. If fails to comply the provisions of said CTO, the CTO so granted shall be revoked automatically without giving any notice

Rakesh Kumar Bhonsle
Digitally signed by Rakesh Kumar Bhonsle
Date: 2020.01.20 09:35:59 -08'00'

Regional Officer, Hissar
Haryana State Pollution Control Board.

M/S ARCHIT NUWOOD INDUSTRIES PVT. LTD.

Medium Density Fiberboard Manufacturing

The Composite Panel Association defines medium density fiberboard (MDF) as a dry-formed panel product manufactured from lignocellulosic fibers combined with a synthetic resin or other suitable binder. The panels are compressed to a density of from 496 to 801 kilograms per cubic meter (kg/m3) in a hot press. The entire interfiber bond is formed by a synthetic resin binder.

In contrast to particleboard, MDF has more uniform density throughout the board and has smooth, tight edges that can be machined. It can be finished to a smooth surface and grain printed, eliminating the need for veneers and laminates. MDF panels are used as core material in furniture panels.

Process Description

The general steps used to produce MDF include mechanical pulping of wood chips to fibers (refining), drying, blending fibers with resin and wax, forming the resinated material into a mat, and hot pressing.

The furnish for MDF normally consists of wood chips. Wood chips typically are delivered by truck or rail from offsite locations such as sawmills, plywood plants, furniture manufacturing facilities, satellite chip mills, and whole tree chipping operations. If wood chips are prepared onsite, logs are debarked, cut to more manageable lengths,

and then sent to chippers. If necessary, the chips are washed to remove dirt and other debris.

Clean chips are softened in a steam-pressurized digester, then transported into a pressurized refiner chamber. In the refiner chamber, double revolving disks are used to mechanically pulp the softened chips into fibers suitable for making the board.

From the refiners, the fibers move to the drying and blending area. The sequence of the drying and blending operations depends on the method by which resins and other additives are blended with the fibers. Urea-formaldehyde (UF) resins are the most common resins used in the manufacture of MDF. Phenolic resins, melamine resins, and isocyanates are also used.

The fibers are first blended with resin, wax, and other additives in a blowline, which is a duct that discharges the resinated fibers to the dryer. After drying, the fibers are separated from the gas stream by a fiber recovery cyclone and then conveyed to a dry fiber storage bin.

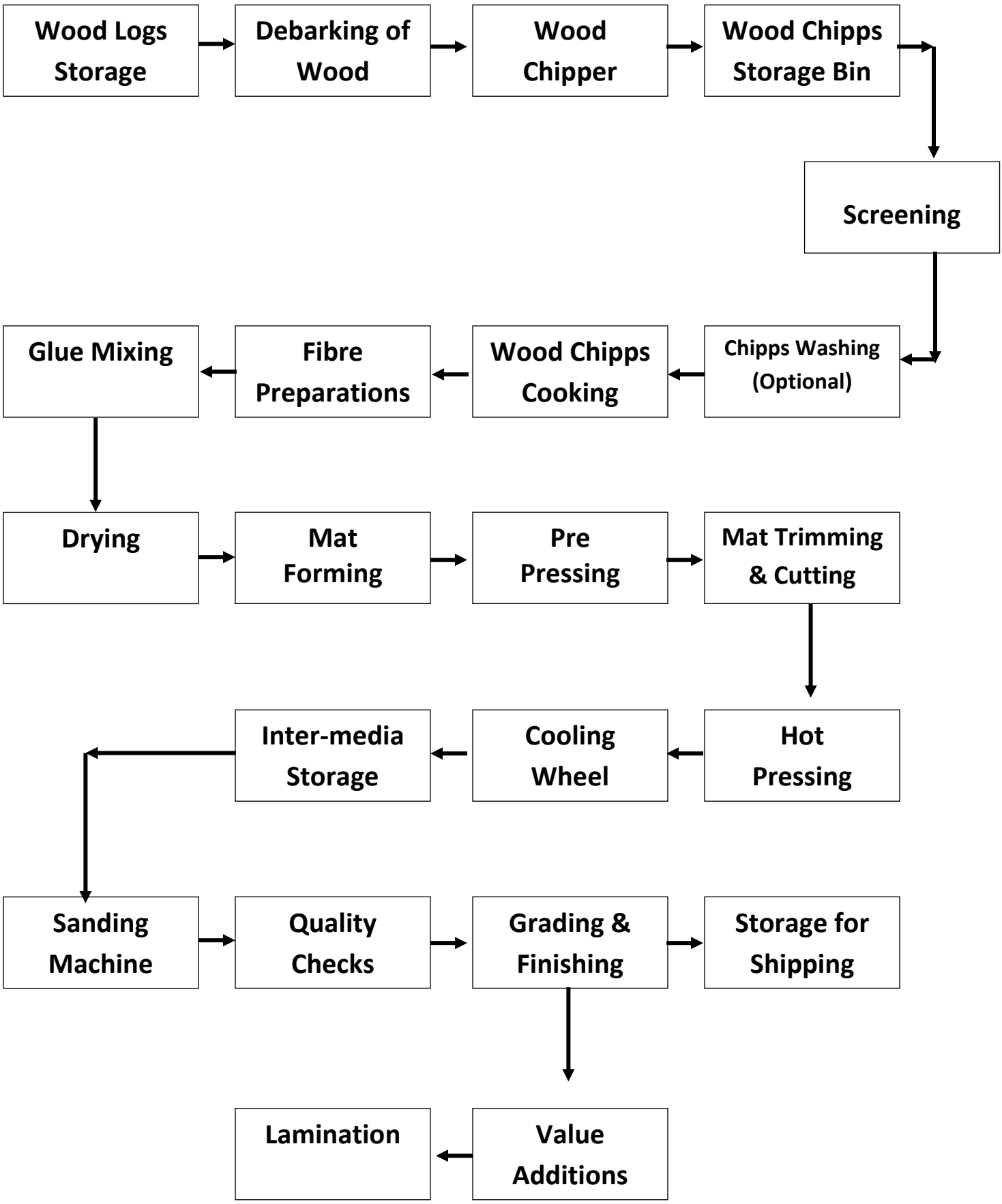
Air conveys the resinated fibers from the dry storage bin to the forming machine, where they are deposited on a continuously moving screen system. The continuously formed mat are prepressed before being loaded into the hot press. After prepressing pretrimming is done. The trimmed material is collected and recycled to forming machine.

The prepressed and trimmed mats then are transferred to the hot press. The press applies heat and pressure to activate the resin and bond the fibers into a solid panel. After pressing, the boards are cooled, sanded, trimmed, and sawed to final dimensions. The boards may also be painted or laminated. Finally, the finished product is packaged for shipment.

Emissions And Controls

The primary emission sources at MDF mills is steam from fiber dryers and press vents. Other emission sources may include boilers.

Technical Flow Chart of a MDF Production Line



Application Details | Print

From : M/s **ARCHIT NUWOOD INDUSTRIES PRIVATE LIMITED (18FAT691003)**

No : 7106560 **Date :** 28/12/2019 19:03:23

Sub : Application For - **CTO / both / new**

Activity: Forward

Description

Please examine and put up within 2 days as per policy of the Board

Activity: Verification

Description

Verification

Note By: R K Bhonsle (Regional O

Date Time: 29/12/2019 10:48:

Forwarded To: AEE 1

Activity: Forward

Description

The CTO application of the unit was scrutinized and the following have been observed :- 1 Unit has not filled the discharge of dome effluent properly, only shown 0.05 KLD, which is not proper. 2. discharge of trade effluent not shown. 3. Not submitted manufacturing process 4. Not submitted the undertaking of prescribed standards and auto renewal of CTO In view of above may is SCN please. Unit has applied first time after grant of CTE, permission to visit for inspection and to carry out sampling may be grar to the undersigned as per the policy of the board please.

Note By: Rajinder Singh (A

Date Time: 30/12/2019 17:00:

Forwarded To: Regional Officer

Activity: Forward

Description

SCN issued to the unit as proposed. Pursue the unit to submit compliance report and process the case accordingly. However as rega

Activity: Show Cause **(Send To Industry)** | **Reminder** | View Report | View SCN (both) For Refusal

Description

Show cause notice for 3 days for the deficiencies found in your CTO application has been issued through online (copy attached). You directed to complying with the deficiencies within 3 days to avoid refusal of CTO.

Note By: R K Bhonsle (Regional O

Date Time: 30/12/2019 17:38:

Forwarded To: AEE 1

Activity: Forward

Description

Unit has applied first time, so permission for inspection and sampling may please be granted .

Note By: Rajinder Singh (A

Date Time: 03/01/2020 10:51:

Forwarded To: Regional Officer

Activity: Forward

Description

Permission for inspection of the unit granted as per policy of the Board

Note By: R K Bhonsle (Regional O

Date Time: 03/01/2020 12:24:

Forwarded To: AEE 1

Activity: Forward View Document

Description

We are in receipt of SCN No. O19FATCTOA/WSCN7106560 DT. 30/12/2019 and noted the contents, in this regard we hereby subı our reply as under; 1. Domestic Effluent has been rectify in application form. 2. No Trade Effluent will come out of the unit Manufacturing Process is attached herewith as Attachment 1. 4. Undertakings regarding prescribed standards attached herewitl Attachment 2 and Auto Renewal of CTO are attached herewith as Attachment 3. We hope that we have complied with the observati you are requested to grant CTO at the earliest possible.

Note By: 18FAT691003 (Ind

Date Time: 06/01/2020 20:07:

Forwarded To: AEE 1

Activity: Forward

Description

Unit reply dated 6/1/2020 is not satisfactory as the unit has shown trade effluent in CTE application and no trade effluent is show CTO application. Manufacturing submitted in reply also does not show the place from where unit is generating trade effluent, application and CTO application with regards to trade effluent is contradicting . In view of above SCN may be issued to the uni remove this ambiguity please.

Note By: Rajinder Singh (A

Date Time: 12/01/2020 07:14:(

Forwarded To: Regional Officer

Activity: Forward

Description

Clarification for 3 days issued to the unit. Pursue the unit to comply with the deficiencies and process the case after stipulated t period.

Activity: Clarification **(Send To Industry)** | **Reminder** | |

Number of Days 3

Description

Unit reply dated 6/1/2020 is not satisfactory as the unit has shown trade effluent in CTE application but no trade effluent is show CTO application. Manufacturing submitted in reply also does not indicate the process from where unit is generating trade effluent' T CTE application and CTO application with regards to trade effluent is contradictory. Please clarify the same.

Note By: R K Bhonsle (Regional O

Date Time: 14/01/2020 06:13:

Forwarded To: AEE 1

Activity: Forward

Description

To-Regional Officer, Hisar: We notice certain clarification is marked on our CTO application by the concerned and noted it carefully this regard we respectfully want to submit that no trade effluent will come out from the unit. Trade effluent shown in the application is not proper, our engineers was of the view that there might be trade effluent in the unit, but, we have installed la technology machinery in the unit. We hereby undertake that the unit will not discharge any trade effluent. Water will be used in mal steam and for domestic purpose only. However, if your good self require any further clarification, please let us know in writing, we pleased to submit the same. You are requested to grant CTO at the earliest possible. Thanking you, sd/- for Archit Nuwood Indust Pvt. Ltd., District Fatehabad.

Note By: 18FAT691003 (Ind

Date Time: 15/01/2020 20:51:

Forwarded To: AEE 1

Activity: Forward

Description

HEPC Level Case: The above said unit is covered in Orange category and engaged in the manufacturing of MDF Board. The unit applied for first CTO after obtaining CTE from the board. The unit has submitted the CTO fees of Rs. 3,30,000/- for 10 years as capital investment. The unit was inspected by the undersigned after taking permission from the competent authority on 03-01-2 and it was found that unit has installed the multi cyclone and bag filters to control the air emission. The unit has submitted the requ documents as per policy of the Board i.e. CA Certificate, process chart. Unit has provided the DG set with canopy. In view of abo CTO under air and water act may be granted to the unit from 19-01-2020 to 31-03-2029 with general terms and condition of the Bo and with the specific conditions that unit will not generate any trade effluent without the prior permission of the Board if found cto granted will be reovked. Unit will submit the A/R within 90 days of grant of CTO. The unit will apply for renewal of cto 90 days be expiry of cto.

Attached Letter: **Letter Attached By Officials**
View Letter

Activity: Verification Closed | **View Verification Report** |

Description

Note By: Rajinder Singh (A

Date Time: 19/01/2020 16:35:

Forwarded To: Regional Officer

Activity: Forward

Description

It is HEPC Level Case. The unit is covered in Orange category and engaged in the manufacturing of MDF Board. The unit has applied first CTO after obtaining CTE from the board. The unit has submitted the required documents , deposited CTO fees of Rs. 3,30,000/-

10 years as per capital investment. The unit was inspected by the concerned Field Officer on 03-01-2020 after taking permission f the competent authority and it was found that unit has installed the multi cyclone and bag filters to control the air emission as scheme submitted. The unit has submitted the required documents as per policy of the Board i.e. CA Certificate, process flow ch Unit has provided the DG set with canopy. The case is found fit foe grant of CTO. In view of above and as proposed by FO, CTO ur air and water act may be granted to the unit from 19-01-2020 to 31-03-2029 with general terms and condition of the Board and the specific conditions that unit will not generate any trade effluent without the prior permission of the Board if found cto so grar will be reovked. Unit will submit the A/R within 90 days of grant of CTO. The unit will apply for renewal of CTO 90 days before expir CTO.

Note By: R K Bhonsle (Regional O

Date Time: 19/01/2020 16:53:

Forwarded To: EE HEPC

Activity: Forward

Approval/Refusal Status: Approved

Description

Approved for grant as recommended by RO with conditions as applicable.

Note By: Vinay Gautam (EE I

Date Time: 20/01/2020 11:27:

Forwarded To: Regional Officer

Activity: Forward

Description

CTO certificate generated as approved

Attached Letter: **Letter Attached By Officials**
View Letter

Activity: Close After Approval

Description

close application after Grant

Note By: R K Bhonsle (Regional O

Date Time: 20/01/2020 23:10:

Forwarded To: Regional Officer

PREVENT POLLUTION

LABORATORY OF
THE HARYANA STATE POLLUTION CONTROL BOARD
Bays-7-8, UE-II
HISAR – 125 005

Annx - 5

AEE, Sci. B', Sci 'B, I, JEE
Asstt. Clark, DEO
Ro (HR) 18
22/6/2020

Issued to,

M/s Archit Nuwood Industries Pvt. Ltd.,
Bhuma road, Dashmash Nagar,
Vill-Chanderkalan, Distt.Tohana, Fatehabad.

Nature of Sampling: Paid.
Report No. 716
Dated: - 06.03.2020

Description of Sample: - Received on 05.03.2020 a sample of Stack emission from **Sh. Rajinder Singh, AEE** of the Board Collected from the Premises of the factory on 04.03.2020. The Sample has been analyzed from 05.03.2020 to 06.03.2020. The Plant data and analysis report is as follows:-

ANALYSIS REPORT

1.	Name of the plant section	:	Thermo pack
2.	Stack attached to	:	Thermo pack
3.	Normal operating schedule	:	12 Hrs/Day
4.	Type of chimney	:	Metal
5.	Stack height from ground level	:	39 mtr
6.	Diameter of Stack	:	800 mm
7.	Sampling duration	:	30 min.
8.	Stack temperature (^{0}C)	:	49
9.	Average Stack Velocity (m/Sec.)	:	5.4
10.	Quantum of emission (M^3/Sec.)	:	2.71
11.	Carbon Dioxide %	:	---

			Results	**Permissible Limit**
1.	Suspended Particulate Matter, mg/Nm^3	:	96.9	150.0
2.	Sulphur dioxide, mg/Nm^3	:	14.0	----
3.	Oxides of Nitrogen, mg/Nm^3	:	ND	----
4.	Product	:	MDF Board	
5.	Fuel	:	Wood Chips	

Sample collected/ not collected by us
Sample Consumed in Testing

JSA

LABORATORY TECHNICIAN
FTMS Not Working

LABORATORY INCHARGE

Dated:- 06/03/20

HSPCB/LAB/HR/2020/2363

1. Copy to The Member Secretary, HSPCB, Panchkula.
2. Copy to Regional Officer,
3. CC to Unit,

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PREVENT POLLUTION

Annx- 6.

Form IV
(See Rule 14)

Report No: - 781
Dated: - 04.02.2021

I hereby, certify that I **Dr. Rajesh Garhia,** as Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) received on the **02nd day of February 2021** from **Sh. Rajinder Singh, AEE** a sample of Air emission of **M/s Archit Nuwood Industries Pvt. Ltd., Vill-Chander Kalan, Tehsil-Tohana, Distt. Fatehabad.** Collected on **01.02.2021** from stack attached to **Thermopack** for analysis. The sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the above mentioned sample from **02.02.2021 to 04.02.2021** and declare the result of analysis to be as follows:-

Sr. No.	Parameters	Result	Permissible Limit	Test Method
1.	**Suspended Particulate Matter** mg/m³	**123.3**	**150.0**	**As per relevant parts of IS: 5182 (Part-II, IV, VI) and Emission regulation part-III of CPCB.**
2.	**Sulphur dioxide** mg/m³	**18.0**	-----	
3.	**Oxides of Nitrogen** mg/m³	**ND**	------	
4.	**Quantum of Emission** m³/Sec.	**7.57**	——	
5.	**Name of Plant Section**	**Thermopack**	------	

The Conditions of the seals, listening and container on receipt was as follows:-

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this, **04th February 2021.**
Laboratory of the
Haryana State Pollution Control Board,
Bays No. B-7-8, Urban Estate-II, Hisar
Hisar Laboratory, Hisar

Board Analyst

To
The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

CC- Regional Office,

This test report relate only to the particular sample submitted for testing.

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